

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. # 297
TO BE ANSWERED ON 27.11.2024

DEVELOPMENT OF TRIBAL AREAS

297. # SHRI IMRAN PRATAPGARHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any concrete scheme being implemented for the development of tribal areas in the country during the year 2023-24 and 2024-25;
- (b) if so, the details thereof along with the scheme-wise and State-wise details of the fund allocated for the implementation of these schemes and the amount spent so far; and
- (c) the State-wise details of the success achieved by Government so far in developing tribal areas with the help of these schemes?

ANSWER

**MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)**

(a) to (c): Government is implementing Development Action Plan for Scheduled Tribes (DAPST) as a strategy for the development of Scheduled Tribes and areas having tribal concentration in the country. Besides Ministry of Tribal Affairs, 41 Ministries/Departments are allocating certain percentage of their total scheme budget every year for tribal development under DAPST for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc.

During FY 2023-24, Government launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The mission aims to provide basic facilities such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are planned to be met through 11 interventions implemented by 9-line Ministries. PM JANMAN has total budgetary outlay of Rs.24,104 Cr (Central share: ₹15336 Cr and State share: ₹8768 Cr). The State-wise sanction of funds from 15/01/2024 till 20/11/2024 under PM JANMAN, Ministry-wise, is at **Annexure I**. The progress made under PM JANMAN is as under:

Ministry	Intervention	Sanctions issued for
M/o Rural Development	Pucca houses	336367 houses
	Connecting roads	4484.30 km road
M/o Health and Family Welfare	Mobile Medical Units (MMUs)	616 MMUs
D/o DW&S, M/o Jal Shakti	Piped Water Supply (FHTCs)	6350 Villages 100% Saturated
M/o Women and Child Development	Anganwadi Centres (AWCs)	1864 AWCs
D/o SE&L, M/o Education	Hostels	194 Hostels
DoT, M/o Communications	Mobile towers	1499 habitations
M/o Power	Energization of HHs	140440 HHs
M/o New and Renewable Energy	Energization of HHs	9569 HHs
M/o Tribal Affairs	Multipurpose Centres (MPCs)	873 MPCs
	Setting up of VDVks	501 VDVks

*As per information shared by Ministries

Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country. As on date, 715 schools have been sanctioned, out of which 476 EMRSs have been reported to be functional across the country benefiting about 1,33,929 students. State wise status of EMRSs is given at **Annexure II**.

Under the Proviso to Article 275(1) of Constitution, Ministry of Tribal Affairs release grants to States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

Further, Ministry of Tribal Affairs is also implementing other schemes/programmes - Pre-Matric Scholarships to ST students, Post Matric Scholarship to ST students, Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, Pradhan Mantri Jan Jatiya Vikas Mission (PMJVM) etc. for the welfare and development of the Scheduled Tribes (STs) in the country.

Annexure I referred to in reply to parts (a) to (c) of the Rajya Sabha Unstarred Question No. 297 for 27.11.2024 by SHRI IMRAN PRATAPGARHI regarding “DEVELOPMENT OF TRIBAL AREAS”

(Rs. in Crore)

S. No.	Name of State	MoRD (P MAY-G)	MoRD (PMG SY)	MoHF W (N RHM)	MoWC D (POS HAN 2. 0)	MoE (SSA)	MoP (RDSS)	MNRE	MoC (DoT-U SOF)	MoTA
		Financial release of central share	Financial Sanction	Financial Sanction	Financial Sanction	Financial Sanction	Financial Sanction	Indicative Financial Sanction	Financial Sanction	Financial Sanction
1	ANDHRA PRADESH	44.33	280.53	40.31	43.44	18.85	88.71	8.38	94.5	18.08
2	CHHATTISGARH	200.63	1698.92	19.65	32.28	68.3	38.17	6.42	21.6	9.72
3	GUJARAT	94.46	1.24	5.76	8.04	13.75	0	0	12.6	2.19
4	JHARKHAND	54.54	113.86	7.45	13.32	27.5	74.13	11.71	4.5	2.06
5	KARNATAKA	6.24	55.62	1.69	2.88	2.3	3.77	0.9	9	4.22
6	KERALA	1.36	0.00	7.45	0.84	10.1	0.86	0	6.3	2.51
7	MADHYA PRADESH	1575.11	836.21	25.07	111.24	117.3	143.39	10.3	18.9	28.57
8	MAHARASHTRA	100.54	0.00	26.42	26.4	35.75	26.61	0	8.1	14.28
9	ODISHA	263.72	149.75	16.94	14.64	82.5	0	0	13.5	26.42
10	RAJASTHAN	167.68	68.86	2.03	10.8	9.2	40.34	0	0.9	7.66
11	TAMIL NADU	31.14	0.00	35.57	5.04	14.91	29.89	0	0.9	11.29
12	TELANGANA	0	66.85	4.74	10.2	19.75	6.79	1.63	4.5	3.64
13	TRIPURA	153.97	114.32	2.03	20.04	37.6	61.52	8.52	9	5.84
14	UTTAR PRADESH	2.04	0.00	0.68	0.12	5.5	1.1	0	0	0.99
15	UTTARAKHAND	26.38	0.00	8.13	0.96	7.35	0.6	0	0	3.17
16	WEST BENGAL	0	0.00	4.74	0	0	0	0	0	0.00

17	ANDAMAN & NICOBAR	0	0.00	0	0	0	0	0	0	0.03
18	MANIPUR	0	0.00	0	5.04	5.5	0	0	0	0.00
19	BIHAR	0	0.00	0	5.88	0	0.28	0	0	0.00
GRAND TOTAL		2722.14	3386.2	208.66	311.16	476.16	516.16	47.86	204.3	140.67

*As per information shared by Ministries

Annexure II referred to in reply to parts (a) to (c) of the Rajya Sabha Unstarred Question No. 297 for 27.11.2024 by SHRI IMRAN PRATAPGARHI regarding “DEVELOPMENT OF TRIBAL AREAS”

State wise status of EMRSs

S. No	State	Sanctioned EMRSs	Functional EMRSs
1	Andhra Pradesh	28	28
2	Arunachal Pradesh	10	5
3	Assam	16	1
4	Bihar	3	2
5	Chhattisgarh	75	74
6	Dadra & Nagar Haveli and Daman & Diu	1	1
7	Gujarat	47	38
8	Himachal Pradesh	4	4
9	Jammu & Kashmir	6	6
10	Jharkhand	89	51
11	Karnataka	12	12
12	Kerala	4	4
13	Ladakh	3	0
14	Madhya Pradesh	71	63
15	Maharashtra	39	37
16	Manipur	21	3
17	Meghalaya	36	0
18	Mizoram	17	11
19	Nagaland	22	3
20	Odisha	108	47
21	Rajasthan	31	30
22	Sikkim	4	4
23	Tamil Nadu	8	8
24	Telangana	23	23
25	Tripura	21	6
26	Uttar Pradesh	4	3
27	Uttarakhand	4	4
28	West Bengal	8	8
	Total	715	476
